

Central Administrative Tribunal  
Principal Bench

CP No. 403/2010  
OA No. 2711/2003

New Delhi this the 15<sup>th</sup> day of July, 2010

Hon'ble Shri Shaker Raju, Member (J)  
Hon'ble Dr. Veena Chhotray, Member (A)

Sh. Chaman Lal,  
House No. 326-B Village Munirka,  
Vasant Vihar, New Delhi

-Applicant

(By Advocate: Sh. Aditya Madan)

-VERSUS-

1. Shri Arvind Ray, Secretary (Services),  
Govt. of NCT of Delhi,  
Services Dept. Services-I Branch,  
Delhi Secretariat: 7<sup>th</sup> Level: B Wingh,  
IP Estate, New Delhi-110003

2. Shri Jalaj Srivastava,  
The Commissioner,  
Sales Tax/VAT,  
Vyapar Bhawan, IP Estate,  
New Delhi-110003

3. Sh. K. Krishnamurti,  
Director of Education,  
Education Department,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi

-Respondents

(By Advocate: Sh. Vijay Pandita

O R D E R (Oral)

Shri Shaker Raju:

Liberty is accorded to the applicant to prefer a fresh OA as to  
actual benefits. In the present form, the orders stood complied  
with. With this CP stands disposed of. Notices are discharged.

*veenachhotray*  
(Dr. Veena Chhotray)  
Member (A)

*S. Ray*  
(Shanker Raju)  
Member (J)